

[DR. TRIGUNA SEN]

Amendment Ordinance, 1968, (Hindi and English versions) promulgated by the Governor of Punjab on the 30th September, 1968, under provisions of article 213(2)(a) of the Constitution, read with clause (c)(iv) of the Proclamation dated the 23rd August 1968 issued by the President in relation to the State of Punjab. [Placed in Library. See No. LT-2258/68.]

SHRI SHRI CHAND GOYAL (Chandigarh): Sir, this Ordinance relates to Punjab local authorities and schools. This is being now laid on the Table. The Governor of Punjab is also thinking of bringing certain measures. Now, Sir, there has been a committee, a consultative committee of Members of Parliament, constituted in the month of September. These ordinances and other matters have to be brought before that committee, before placing them on the Table of the House. This is what my objection to this is, Sir. This should have been brought before that committee before placing it here. That is my point.

MR. SPEAKER: Even after it is placed on the Table, even now, it can go before the Advisory Committee, the Punjab Consultative Committee. (Interruption) The hon. Minister has taken note of it.

NOTIFICATION UNDER DELHI LAND REFORMS (AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): On behalf of Shri Vidya Charan Shukla, I beg:—

- (1) to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—
  - (i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F.60/LRO/67 in Delhi Gazette dated the 21st September, 1967.
  - (ii) Notification No. F.60/LRO/67 published in Delhi Gazette

dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967. [Placed in Library. See No. LT-1659/68.]

(2) to lay on the Table—

- (i) A copy of the Bengal Legislative Assembly (Member's Emoluments) Amendment Act, 1968 (President's Act No. 27 of 1968) published in Gazette of India dated the 18th October, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2259/68.]
- (ii) A copy of the Interim Report of the Commission on Inquiry into the finances of the Municipal Corporation of Delhi and the New Delhi Municipal Committee. [Placed in Library. See No. LT-2260/68.]
- (iii) A copy of the Supreme Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1881 in Gazette of India dated the 26th October, 1968, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT-2261/68.]

12.22 hrs.

RELEASE OF MEMBER

(Shri Arjun Singh Bhadoria)

MR. SPEAKER: I have to inform the House that I have received the following communication, dated the 20th November, 1968 from the Additional District Magistrate (Judicial) Etawah, as follows:—

"Shri Arjun Singh Bhadoria, Member, Lok Sabha, who was arrested on the 12th September, 1968 for offences under Sections 147, 148, 149, 307, 326, 332 and 436 Indian Penal Code, from Police Station Bakewar, was released on bail on